

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8161 of 2021

Manoj Ganjhu ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Prabhat Kr. Sinha, Advocate  
For the State : APP  
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**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sadar P.S. Case No. 358 of 2020.

The marriage of the daughter of the informant was solemnized with the petitioner 7-8 years back. She used to be tortured and as a result of which she committed suicide.

Learned counsel for the petitioner submits that only on account of the domestic violence the deceased and committed suicide. It has been stated by the learned counsel that no abetment on the part of the petitioner in forcing the deceased to commit suicide. Learned counsel for the petitioner submits that the petitioner is in custody since 01.11.2020.

It appears that on account of continuous ill treatment of the deceased by the petitioner, she had taken the extreme step of ending her life and the same thus indicates the abetment on the part of the petitioner in leading the deceased to commit suicide.

On consideration of the aforesaid facts, I am not inclined to grant bail to the petitioner. The same is, hereby, rejected with a direction to the learned trial court to expedite the trial.

*(Rongon Mukhopadhyay, J.)*

MM